

Telecom Regulatory Authority of India

Notification

New Delhi, the 25th November, 2003

No.409-5/2003-FN

In exercise of the powers conferred upon it under section 36 read with clauses (ii), (iii) and (iv) of sub section (b) of Section 11 (1) of the Telecom Regulatory Authority of India Act, 1997 as amended by TRAI (Amendment) Act, 2000, to fix the terms and conditions of interconnectivity between Service Providers, to ensure effective interconnection between different service providers and to regulate arrangements amongst service providers of sharing their revenue derived from providing telecommunication services, the Telecom Regulatory Authority of India hereby makes the following Regulation.

The Telecommunication Interconnection Usage Charges (First Amendment) Regulation, 2003 (5 Of 2003)

Section I

Title, Extent and Commencement

1. Short title, extent and commencement:

- (i) This Regulation shall be called "The Telecommunication Interconnection Usage Charges (First Amendment) Regulation 2003" .
- (ii) The Regulation shall be deemed to have come into force from the date of its notification in the official Gazette.

Section II

- 2.1 In clause 4 under Section IV of The Telecommunication Interconnection Usage Charges Regulation, 2003, sub-clause (ii) shall be deleted and substituted by the following:

“(ii) The date of effect for actual implementation of IUC shall be 15th December, 2003.”

Section III

3. Explanatory Memorandum

This Regulation contains at Annex A, an explanatory memorandum to provide clarity and transparency to matters covered under this Regulation.

BY ORDER

**[DR. HARSHA VARDHANA SINGH]
Secretary-cum-Principal Advisor**

EXPLANATORY MEMORANDUM

1. The Telecommunication Interconnection Usage Charges Regulation issued on 29th October, 2003 had initially envisaged the implementation of the revised IUC regime by 1.12.2003. As per this Regulation, all existing interconnect agreements/ arrangements as on date were to stand amended on the date of actual implementation of this Regulation, i.e. 1st December, 2003, so as to conform to the framework of the revised IUC regime and these have to be submitted to TRAI for registration within 15 days of implementation of this Regulation, and for subsequent changes as per reporting requirement.

2. Some of the service providers have now sought clarification on a number of issues relating to
 - IUC applicable for unified access services,
 - Numbering, Routing, Point of Interconnections
 - Carriage Charges
 - Reconciliation issues
 - +/- 10% negotiation in carriage charges beyond 50 Kms
 - Calls between CMSPs (including BSNL) where direct connectivity has not yet been implemented.
 - Implementation details from BSNLThe clarifications on the issues raised by Service Providers will be issued in the first week of December 2003.

3. In view of the above, the date of implementation for the Telecommunication Interconnection Usage Charges Regulation, 2003 (4 of 2003) dated 29th October, 2003 will now be 15th December, 2003 and the service providers have to file with the Authority the amended interconnect agreement, in conformity with this Regulation latest by 31st December, 2003.